

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO.1791**  
TO BE ANSWERED ON 27.07.2018

**Compensatory Afforestation**

1791. SHRI GANESH SINGH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to State:

- (a) whether the Government has enacted an Act to deposit some amount for compensatory afforestation and other activities in lieu of using the forest land after its transformation;
- (b) if so, the details thereof along with the details of the rules notified for the purpose; and
- (c) the amount likely to be provided to Madhya Pradesh under CAMPA for compensatory afforestation and other activities?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

- (a)&(b) The Parliament has passed Compensatory Afforestation Fund Act, 2016 which received the assent of the President on the 3<sup>rd</sup> August, 2016. The rules under Compensatory Afforestation Fund Act were published in Gazette on 17.02.2018 for comments / observations from the public / stakeholders and final draft Compensatory Afforestation Fund Rules has been sent to Ministry of Law & Justice.
- (c) Till date Rs. 6353.67 crores has been deposited as principal and interest amount in Madhya Pradesh Compensatory Afforestation Fund managed by Adhoc CAMPA. The fund released to Madhya Pradesh State CAMPA from interest upto 31.03.2018 is Rs. 861.53 crores for compensatory afforestation and other activities.

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